

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA.No.310/115/2020  
in &  
O.A.No.310/00283/2020**

**Dated the Tuesday, 03<sup>rd</sup> day of March, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member  
Hon'ble Mr.T. Jacob, Administrative Member**

K. Rajasekaran,  
S/o. M. Kuppusamy, aged about 48 years,  
No.93/43 A, Malayala Street,  
Chinna Kanchipuram,  
Kanchipuram-631 501.

**...Applicant**

(By Advocate : Party in person)

Vs.

1. Union of India Rep. By the Secretary,  
The Ministry of Shipping,  
Transport Bhawan,  
Sansad Marg,  
New Delhi-10 001;
2. The Director General,  
Directorate General of Lighthouses and Lightships,  
Deep Bavan, A-13, Sector 24,  
Noida- 201 301;
3. The Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi- 110 069.

**...Respondents**

(By Advocate: Mr. Su. Srinivasan, Sr. CGSC)

**ORAL ORDER**  
**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

Heard applicant in person and Mr. Su. Srinivasan, Learned Sr. Standing Counsel, who takes notice for the respondents.

2. MA has been filed to condone the delay of 1937 days in filing the OA.
3. Heard. MA is allowed to the limited purpose of giving a direction to dispose of the representation of the applicant. MA is allowed to the extent indicated as above.
4. Registry is directed to Register the OA
5. OA is filed seeking the following reliefs:-

"To direct the respondents No.2 to implement the last DPC convened to the post of Assistant Engineer (Electronics). On 21.10.2014 that has been kept in abeyance till date. As per Panel list applicant should be considered with retrospective notional promotion for the above said post w.e.f. 01.01.2015 and then to be considered for Assistant Executive Engineer (Electronics) promotion as he has fulfilled the eligibility criteria."

6. When the matter is taken up for consideration, applicant in person submits his representation dated 10.04.2019 with regard to his grievance is still pending with the authorities. Applicant would be satisfied if his pending representation dated 10.04.2019 is directed to be considered and disposed of within a time frame set by the Tribunal by passing a reasoned and speaking order.
7. Mr. Su. Srinivasan, Learned Sr. Standing counsel has no objection to the above prayer.

8. In view of the limited relief sought, without touching the merits of the case, OA is disposed of by directing the respondents to consider and dispose of the pending representation of the applicant dated 10.4.2019 and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of the order.

9. OA is accordingly disposed of. No costs.

(T. JACOB)  
MEMBER(A)

(P.MADHAVAN)  
MEMBER(J)

03.03.2020

asvs